

IN THE HIGH COURT OF BOMBAY AT GOA**PUBLIC INTEREST LITIGATION WP NO.25 OF 2021**

Goa Foundation ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Ms. Norma Alvares and Ms. Anamika Gode, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondent Nos1 and 2.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 5th January, 2021

P.C.

Heard Ms. Alvares, learned counsel for the Petitioner. Mr. D. Pangam, learned Advocate General appears along with Ms. Maria Correia, learned Additional Government Advocate for Respondent Nos.1 and 2.

2. Issue notice to Respondent Nos.3 and 4, returnable on 15th February, 2021.

3. The learned Advocate General states that the reply on behalf of the Respondent Nos.1 and 2 will be filed by 1st February, 2021 by serving an advance copy upon the learned counsel for the Petitioner.

4. In case any of the other Respondents wish to respond they are also granted liberty to file their responses by 1st February, 2021 by serving an advance copy upon the learned counsel for the Petitioner.

5. If the Petitioners wish to file rejoinder, they may do so by 10th February, 2021.

6. Stand over to 15th February, 2021.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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